



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.09.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 12/BB/ 17	-	Hearing	Rule-6 of I&B	Rejeev Shetty Vs Skyline Construction & Housing Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
16	ASHISH KRUPAKAR 998-667-0997	PETITIONER	
16.	VIVEK. B. N 9148587799	RESPONDENTS	

Counsel for petitioner is present. Counsel for respondent is also present. Counsel for petitioner reported that already the company has issued notice to the respondent under the provisions of Sec. 433 of CA, 1956 which is in compliance of demand notice contemplated under the provisions of I & B Code. Counsel for respondent reported that he has filed preliminary objection. He is further directed to file his final objections also to the main petition.

List it in 09.10.2017. The contention of the counsel for respondent that the notices issued earlier is not that notice as contemplated under I&B Code and it should be issued in Form-3 and as such, the petition is not maintainable.

For hearing, list it on 09.10.2017.


MEMBER (J)


MEMBER (T)